

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
CA.CAA-72(ND)/2024

IN THE MATTER OF:

Zazzie Properties and Finlease Private Limited AND Petitioner/Applicant
Aviram Finance And Investment Private Limited

Order u/S. 230-232 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RD : Mr. Aakash Sharma, Adv.
For the RP : Mr. Mohit Agrawal, CS

ORDER

This is First Motion Petition filed under Section 230-232 of the Companies Act. The Petitioner is directed to file a table indicating the number of Secured Creditors, Unsecured Creditors and Shareholders of the transferor companies and transferee company and also indicate whether consent has been given by the Stake-holders for approval of the present scheme, within one week.

List the matter **on 09.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)